



ITEM NO.1

COURT NO.12

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No(s). 872/2021

PARTO

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

IA No. 123209/2022 - APPLICATION FOR BAIL

Date : 14-11-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIRUDDHA BOSE
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Appellant(s) Mr. Amit Dubey, Adv.
 Mr. Anurag Dubey, Adv.
 Mr. Sarthak Dubey, Adv.
 Mr. Atishi Dipankar, AOR

For Respondent(s) Mr. Ardhendumouli Kr. Prasad, AAG
 Mr. Vishnu Shankar Jain, AOR
 Ms. Shireya Srivastava, Adv.
 Mr. Ashish Madan, Adv.
 Ms. Ananya Sahu, Adv.
 Mr. Amritesh Raj, Adv.
 Mr. Anan Singh Bhadoria, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The present application is by the appellant seeking interim bail. The appellant has filed an additional affidavit verified on 09.11.2022 in which it has been stated that his son has been diagnosed with multi drug resistant tuberculosis and is in acute medical condition.

Learned counsel for the State opposes such prayer but considering that the appellant is in incarceration for over four

years and his son is requiring urgent treatment, we consider it fit that he ought to be granted interim bail for two months.

The appellant shall be released on bail on such terms and conditions as the Trial Court may deem fit and proper and such condition shall also include reporting to the Police Station Farah, District Mathura, Uttar Pradesh once in every week during the period he remains in interim bail.

On completion of two months after being released on interim bail, the appellant shall surrender and serve the sentence, subject to final outcome of this appeal.

(JATINDER KAUR)
SENIOR PERSONAL ASSISTANT

(VIDYA NEGI)
ASSISTANT REGISTRAR